



**Central Administrative Tribunal  
Principal Bench**

**OA No. 176/2020**

**New Delhi this the 31<sup>st</sup> day of January, 2020**

**Hon'ble Mr. Pradeep Kumar, Member (A)**

A.T. Patil, S/o Late Shri T.G. Patil,  
Aged 82 years,  
Executive Engineer, (Group-A), Retd.),  
Ministry of Road Transport and Highways,  
R/o E8-A, MIG Flats, Maya Puri,  
New Delhi-110064  
PPO No. **8820084000079**

...Applicant

(By Advocate : Sh. G.Natarajan)

Versus

1. The Secretary,  
Ministry of Personnel, PG & Pensions,  
Department of Pension and Pensioners Welfare,  
3<sup>rd</sup> Floor, Lok Nayak Bhawan, Khan Market,  
New Delhi -110003.
2. The Secretary to the Govt. of India,  
Ministry of Shipping,  
Transport Bhawan, 1, Parliament Street  
New Delhi-110001
3. The Secretary to the Govt. of India,  
Ministry of Finance  
Department of Expenditure,  
New Delhi – 110001. ...Respondents

(By Advocate : Sh. M S Reen)



## **ORDER (ORAL)**

### **Hon'ble Mr. Pradeep Kumar, Member (A)**

1. The applicant herein had taken voluntary retirement on 18.02.1984. He is seeking revision in pension by counting the one increment which he had earned on account of stagnation before he retired. The applicant relies upon a judgment in OA No. 937/2010 dated 20.11.2014.

2. However, he further fairly pleads that this judgment has since been stayed by the Hon'ble High Court in WP (C) No. 8080/16 vide their order dated 16.09.2016.

3. Matter heard. Matter is pending at present before the Hon'ble High Court. Accordingly, the OA is disposed off at this stage as premature. Applicant has liberty to agitate it after decision by Hon'ble High Court.

**(Pradeep Kumar)  
Member (A)**

Sarita